

THE CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH
NEW DELHI.

RA No.150/93 in
OA No.1308/92

Date of decision: 21.5.93

Sh.I.S.Parmar ... Applicant
versus
C.S.I.R. & another ... Respondents

CORAM:THE HON'BLE SHRI J.P.SHARMA, MEMBER(J)

ORDER
(PASSED IN CIRCULATION)

The Review Applicant has prayed for review of the judgement dated 26.3.93 which was disposed of as pre-mature but with the direction, on the basis of the statement given at the Bar by the learned counsel for the respondents, that they shall correctly fix the pay of the applicant after the proposed benefit of assessment under bye-law 71(b) in the higher grade of Rs.650-1200 and Rs.700-1300 which have now been revised to Rs.2000-3500 and Rs.2200-4000 respectively.

2. I have perused the grounds I to IV and find that the application is only narration of certain facts and no error apparent on the face of the judgement has been referred to. The review against a judgement lies when there is an error apparent on the face of the judgement or the aggrieved party could not procure any evidence with due diligence at the time of the final hearing and has found the same subsequently. That is not the case here. The RA is, therefore, devoid of merit and is dismissed.

J.P.Sharma
(J.P.SHARMA)
MEMBER(J)